

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No.42523-42526 of 2013

(Arising out of Order-in-Appeal No.196/2013 (M-II) dated 21.08.2013 passed by Commissioner of Customs, Central Excise & Service Tax (Appeals), Chennai-600 035)

M/s. Jain Rubbers (P) Ltd.,

F-75, SIPCOT Industrial Complex,
Gummidipoondi - 601 201.

...Appellant

Versus

The Commissioner of GST & Central Excise,

Chennai II Commissionerate,
MHU Complex, No.692, Anna Salai,
Nandanam,
Chennai-600 035.

...Respondent

APPEARANCE:

Mr. N. Viswanathan, Advocate
For the Appellant

Ms. Anandalakshmi Ganeshram, Superintendent (A.R)
For the Respondent

CORAM:

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)

HON'BLE MR. M. AJIT KUMAR, MEMBER (TECHNICAL)

Date of Hearing : 26.05.2023

Date of Decision: 26.05.2023

Final Order Nos.40357-40360/2023

Order : Per Ms. Sulekha Beevi C.S.

The learned counsel for the appellant submitted that the demands in all these appeals have been settled under the SVLDR

Scheme and the appellant has been issued with Discharge Certificate. Taking note of these facts, the appeals are dismissed as settled under SVLDR Scheme.

(Order dictated in the open court)

(M. AJIT KUMAR)
MEMBER (TECHNICAL)

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

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